GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.4128 TO BE ANSWERED ON 10.08.2018

AMENDMENT IN INDECENT REPRESENTATION OF WOMEN (PROHIBITION) ACT

4128. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes amendments to widen the scope of the Indecent Representation of Women (Prohibition) Act (IRWA), 1986, keeping in mind the recent technological advancement in the fi eld of communications such as social media platforms, internet, MMS, cable television, Over-The-Top (OTT) services and applications etc.;
- (b) if so, the details thereof, including the amendments proposed;
- (c) the objectives/the need for a new Act; and
- (d) whether the reformulated Bill proposes new Centralised Authority under the aegis of National Commission of Women and if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) to (d): Yes Madam. After taking into account of the recent technological advancement in the field of communications such as social media platforms, etc, the Ministry of Women and Child Development has decided to move fresh bill to broaden the scope of the law to cover the audio-visual media and content in electronic form. The draft bill envisages for constituting a Centralised body to be headed by Member Secretary, National Commission for Women, having representatives from Ministry of Information and Broadcasting, Advertising Standards Council of India (ASCI), Press Council of India (PCI) and one member having experience of working on women issues.
